

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2344  
TO BE ANSWERED ON 09.05.2016**

**DAILY WAGE WORKERS**

**†2344. SHRI NATUBHAI GOMANBHAI PATEL:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware that a large number of workers have been working on daily wages in Government and private establishment in the country for a long time;**
- (b) if so, the number of workers working on daily wages in various Government departments during the last three years and the current year State/UT-wise;**
- (c) the number of daily wage workers working in the various Government departments in Dadra and Nagar Haveli (Union Territory) as present;**
- (d) whether Dadra and Nagar Haveli has formulated/proposes to formulate any scheme to regularise such daily-wages workers; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) to (e):** The data in relation to workers working on daily wages in various Government departments is not centrally maintained. Government has enacted Minimum Wages Act, 1948 which is carried out by the Centre as well as the States in respect of their respective jurisdiction. In the Central Sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), the compliance in the State sphere is ensured through the State Enforcement Machinery. They conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked.

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